

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 244 of 2013 in
DFR 1457 of 2013

Dated : 22nd August, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

Andhra Pradesh Power Generation Corpn. Ltd. ... Appellant(s)

Versus

Central Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant (s) : Mr. K. Gopal Choudary

ORDER

IA Nos. 244 of 2013
Appl. for condnation of delay

It is represented by the learned counsel for the Appellant that the Respondent has been served and the affidavit of service has been filed to that effect.

This is an Application to condone the delay of 13 days in filing the Appeal as against the main Order dated 29.04.2013.

We have gone through the affidavit and find that there is sufficient cause to condone the delay. Accordingly, the delay is condoned.

The Registry is directed to number the Appeal and post the matter for Admission on **16.09.2013.**

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson